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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No. 1589/2002

New Delhi, this the 11th day of July, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri S.K. Naik, Member(A)

A.S. Gulati
219, Pragati Apartments
Punjabi Bagh Club Road
New Delhi

... Applicant

(Shri S.N. Anand, Advocate)

versus

1. Union of India, through
Secretary
Department of Telecom
Ministry of Communications
Sanchar Bhavan
Ashoka Road, New Delhi
2. Senior DDG(BW)
Department of Telecom
Chandralok Building, New Delhi
3. Chief General Manager
Mahanagar Telephone Nigam Ltd.
Khurshidlal Bhavan
Janpath, New Delhi
4. Accounts Officer (BD-III)
c/o CGM, MTNL, Khurshidlal Bhavan
Janpath, New Delhi

... Respondents

(Shri V.K. Rao, Advocate)

ORDER(oral)

Justice V.S. Aggarwal

This matter has been argued at length. It becomes unnecessary for us to ponder over all those facts. Reason being that on behalf of the respondents, it has been pointed that on 27.2.2002 respondents have passed an order assigning proper seniority to the applicant. In accordance with the same, Department of Personnel & Training is re-examining the matter afresh. At this stage, no relief can be awarded to the applicant despite the fact that he has superannuated.

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2. Under such circumstances, learned counsel for the applicant has fairly conceded that he may be permitted to withdraw the present application with liberty to come to this Tribunal in case any adverse order is passed against him.
3. Allowed as prayed.
4. Subject to aforesaid, OA is dismissed as withdrawn.

Naik
(S.K. Naik)
Member(A)

Ag
(V.S. Aggarwal)
Chairman

• /gtv/